

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 604
Appeal-167/252/ND/2023

IN THE MATTER OF:

Income Tax Officer, Ward 20(1), New Delhi

...APPELLANT

Vs.

**ROC, Delhi and Ors. (M/s. Prelime
Infotech Pvt. Ltd.)**

...RESPONDENT

Section

U/s 252

Order delivered on 25.04.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant/IT Department :Adv Puneet Rai,SSC along with ADv
Nikhil Jain

For the RoC :Adv. Shankari Mishra, Adv. Jyoti
Khurana

For the Respondent :Mr. Himanshu Ahuja, counsel for
Respondent no 2

ORDER

Ld. Counsel on behalf of Income Tax Department is present and sought time to file Assessment Order and Demand Notice. Time prayed is granted. Vide order dated 19.10.2023, Respondents other than RoC were set ex parte. Ld. Counsel on behalf of R-1 i.e. RoC is present. List the matter on **13.06.2024.**

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)